

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SINGLE BENCH**  
**NEW DELHI**

No.232/2013

**SECTION: UNDER SECTIONS 391 & 394 OF THE COMPANIES ACT, 2013**

**IN THE MATTER OF:**

**Sarna Raj Textiles Pvt. Ltd. & Anr.**

..... **Petitioner**

**V/s**

..... **Respondent**

**Order delivered on 18.08.2017**

**Coram:**

**R.VARADHARAJAN**  
**Hon'ble Member (Judicial)**

**For the Petitioner**  
**For the Respondent**

**: Mr. Rajiv Kumar, Advocate**

**: -**

**Mr. Manish Raj, Company Prosecutor for**  
**RD(NR),Delhi**

**Ms. Chetana Kandpal, Company Prosecutor for OL,**  
**Delhi.**

**ORDER**

Ld. Counsel for Petitioner is present. Ld. representatives for Official Liquidator as well as Regional Director are present. Ld. Counsel for Petitioner represents that an Application No.CA.17/C-3/ND/2017 has been moved for amendment to clause 10.1 of the Scheme in view of inconsistency between the valuation report and the Scheme which has arisen due to inadvertence and which has been pointed out in the report which has been filed by RD & OL. Taking into consideration the above as well as the observations raised by RD & OL, this application for amendment of the Scheme as filed by Applicant/Petitioner, is allowed. However, Ld. representatives of RD and OL point out that compliance report has not been filed in relation to certain other objections raised in their report relating to compliance in filing forms as specified in their observations. Ld. Counsel for Petitioner seeks some time to get



instructions from Petitioner to the said effect and also to file, if necessary, compliance memo to that effect. For the above, the matter is posted to 29.8.2017.

*Sd/-*

(R.VARADHARAJAN)  
MEMBER (JUDICIAL)

U.D.Mehta  
18.8.2017